

C O N T E N T S

**Sixteenth Series, Vol. XXI, Tenth Session, 2016/1938 (Saka)
No. 19, Wednesday, December 14, 2016/Agrahayana 23, 1938 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Wednesday, December 14, 2016/Agrahayana 23, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

...(व्यवधान)

माननीय अध्यक्ष: प्रश्न संख्या- 381 - श्रीमती रमा देवी।

...(व्यवधान)

(Q. 381)

श्रीमती रमा देवी : अध्यक्ष महोदया, हिन्दी दुनिया में सर्वाधिक बोली जाने वाली तीसरी भाषा है। मुगल एवं अंग्रेजी राज से पहले हिन्दी भाषा के माध्यम से हमने दुनिया को अहिंसा का पाठ पढ़ाया था। हिन्दी भारत में ही नहीं, अपितु पूरे विश्व में गौरव का विषय है। ...(व्यवधान) हमारे लोकप्रिय प्रधानमंत्री हिन्दी के एक श्रेष्ठ वक्ता हैं तथा उन्होंने विश्व में आयोजित होने वाले हिन्दी सम्मेलनों के लिए अच्छी धनराशि भी आबंटित की है। ...(व्यवधान) इसके बाद दुख की बात है कि अनेक प्रयासों के बावजूद हिन्दी को, 67 साल के बाद भी संयुक्त राष्ट्र संघ में अधिकारिक भाषा के रूप में अमलीजामा नहीं पहनाया जा सका है। विश्व हिन्दी सम्मेलनों में हिन्दी के प्रख्यात लोगों के स्थान पर सिफारिशों पर लोगों को भेजा जाता है जो अधिकतर दुनिया की सैर में विश्वास रखते हैं। हिन्दी के विकास एवं प्रसार से उनका कोई लेना देना नहीं है।

जनरल विजय कुमार सिंह (सेवानिवृत्त) : अध्यक्ष महोदया, हमने हिन्दी को लोकप्रिय बनाने का प्रयास किया है और इसके लिए प्रयास चल रहा है ...(व्यवधान) जैसा सभी को विदित है कि हमारे प्रधानमंत्री जी, विदेश मंत्री जी और सभी ने संयुक्त राष्ट्र में हिन्दी में भाषण दिया है। यूएन में रेडियो का प्रसारण हिन्दी में किया जा रहा है ...(व्यवधान) यह बहुत बड़ी उपलब्धि है। ...(व्यवधान)

11.03 hours

(At this stage, Shri M.B. Rajesh and some other hon. Members came and stood on the floor near the Table.)

HON. SPEAKER: I am sorry.

... (Interruptions)

HON. SPEAKER: The House stands adjourned to meet again at 12 noon.

11.04 hours

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hours

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Mallikarjun Kharge, Jyotiraditya M. Scindia, K.C. Venugopal, Jitendra Chaudhury, Dr. A. Sampath, Shri N.K. Premachandran, Adv. Joyce George, Sarvashri Kodikunnil Suresh, Sudip Bandyopadhyay Dharmendra Yadav, P.K. Biju, M.B. Rajesh, P. Karunakaran, Shrimati P.K. Sreemathi Teacher, Sarvashri Prem Singh Chandumajra, and Tariq Anwar on different issues.

The matters, though important, do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

... *(Interruptions)*

माननीय अध्यक्ष : जीरो आवर में बोलने का मौका देंगे।

... *(Interruptions)*

HON. SPEAKER: I will allow.

... *(Interruptions)*

12.01 hours**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid on the Table.

... (*Interruptions*)

THE MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION

(SHRI D.V. SADANANDA GOWDA): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2015-2016.

[Placed in Library, See No. LT 5832/16/16]

... (*Interruptions*)

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Madam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-

- (1) The Unique Identification Authority of India (Terms and Conditions of Service of Chairperson and Members) Rules, 2016 published in Notification No. G.S.R.680(E) published in Gazette of India dated 12th July, 2016.
- (2) The Unique Identification Authority of India (Transaction of Business at Meetings of the Authority) Regulation, 2016

published in Notification No. 13012/64/2016/Legal/UIDAI (No. 1 of 2016) published in Gazette of India dated 14th September, 2016.

- (3) The Aadhaar (Enrolment and Update) Regulations, 2016 (2 of 2016) published in Notification No. 13012/64/2016/Legal/UIDAI (No. 2 of 2016) published in Gazette of India dated 14th September, 2016.
- (4) The Aadhaar (Authentication) Regulations, 2016 published in Notification No. 13012/64/2016/Legal/UIDAI (No. 3 of 2016) published in Gazette of India dated 14th September, 2016.
- (5) The Aadhaar (Data Security) Regulations, 2016 published in Notification No. 13012/64/2016/Legal/UIDAI (No. 4 of 2016) published in Gazette of India dated 14th September, 2016.
- (6) The Aadhaar (Sharing of Information) Regulations, 2016 published in Notification No. 13012/64/2016/Legal/UIDAI (No. 5 of 2016) published in Gazette of India dated 14th September, 2016.

[Placed in Library, See No. LT 5833/16/16]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Metro-Link Express for Gandhinagar and Ahmedabad (Mega) Company Limited, Gandhinagar, for the year 2015-2016.
- (ii) Annual Report of the Metro-Link Express for Gandhinagar and Ahmedabad (Mega) Company Limited, Gandhinagar, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5834/16/16]

- (b) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5835/16/16]

- (c) (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2015-2016 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5836/16/16]

- (d) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5837/16/16]

(2) A copy of the Notification No. S.O.3440(E) (Hindi and English versions) published in Gazette of India dated 11th November, 2016 regarding extension of tenure of Claims Commissioner for Delhi Metro Rail Corporation Limited for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to person, or damage to any Property arising out of the working of the Delhi Metro under Section 48 of the Metro Railways (Operation and Maintenance) Act, 2002.

[Placed in Library, See No. LT 5838/16/16]

- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5839/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2015-2016.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5840/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5841/16/16]

... (*Interruptions*)

उत्तर पूर्वी क्षेत्र विकास मंत्रालय के राज्य मंत्री, प्रधान मंत्री कार्यालय में राज्य मंत्री, कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री, परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह) : माननीय अध्यक्ष जी, मैं निम्नलिखित पत्र सभापटल पर रखता हूँ:-

(1) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) भारतीय यूरेनियम निगम लिमिटेड तथा परमाणु ऊर्जा विभाग के बीच वर्ष 2016-2017 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 5842/16/16]

(दो) भारतीय इलेक्ट्रॉनिक्स निगम लिमिटेड तथा परमाणु ऊर्जा विभाग के बीच वर्ष 2016-2017 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 5843/16/16]

(तीन) इंडियन रेअर अर्थ्स लिमिटेड तथा परमाणु ऊर्जा विभाग के बीच वर्ष 2016-2017 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 5844/16/16]

(चार) न्यूक्लियर पावर कारपोरेशन ऑफ इंडिया लिमिटेड तथा परमाणु ऊर्जा विभाग के बीच वर्ष 2016-2017 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 5845/16/16]

(पाँच) भारतीय नाभिकीय विद्युत निगम लिमिटेड तथा परमाणु ऊर्जा विभाग के बीच वर्ष 2016-2017 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 5846/16/16]

(छः) उत्तर-पूर्व हस्तशिल्प और हथकरघा विकास निगम लिमिटेड तथा उत्तर-पूर्व क्षेत्र विकास मंत्रालय के बीच वर्ष 2016-2017 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 5847/16/16]

(2) (एक) केन्द्रीय सिविल सेवा सांस्कृतिक और खेलकूद बोर्ड, नई दिल्ली के वर्ष 2015-16 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) केन्द्रीय सिविल सेवा सांस्कृतिक और खेलकूद बोर्ड, नई दिल्ली के वर्ष 2015-16 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5848/16/16]

(3) (एक) टाटा मेमोरियल सेंटर, मुंबई के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) टाटा मेमोरियल सेंटर, मुंबई के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5849/16/16]

(4) (एक) भौतिकी संस्थान, भुवनेश्वर के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) भौतिकी संस्थान, भुवनेश्वर के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5850/16/16]

- (5) (एक) हरीश चन्द्रा अनुसंधान संस्थान, इलाहाबाद के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) हरीश चन्द्रा अनुसंधान संस्थान, इलाहाबाद के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5851/16/16]

- (6) (एक) होमी भाभा राष्ट्रीय संस्थान, मुंबई के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) होमी भाभा राष्ट्रीय संस्थान, मुंबई के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5852/16/16]

- (7) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) भारतीय इलेक्ट्रॉनिक्स निगम लिमिटेड, हैदराबाद के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा।

- (दो) भारतीय इलेक्ट्रॉनिक्स निगम लिमिटेड, हैदराबाद का वर्ष 2015-2016 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 5853/16/16]

- (8) (एक) गृह कल्याण केन्द्र, नई दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) गृह कल्याण केन्द्र, नई दिल्ली के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5854/16/16]

- (9) (एक) सिविल सर्विसेज सोसायटी, नई दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (दो) सिविल सर्विसेज सोसायटी, नई दिल्ली के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5855/16/16]

(10) लोकपाल और लोकायुक्त अधिनियम, 2013 की धारा 61 की उपधारा (2) के अंतर्गत लोक सेवक (सूचना तथा आस्तियों और दायित्वों की वार्षिक विवरणी देना तथा विवरणियां फाइल करने में आस्तियों की छूट देने के लिए सीमाएं) दूसरा संशोधन नियम, 2016 जो 29 जुलाई, 2016 के भारत के राजपत्र में अधिसूचना सा. का.नि. 747(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5856/16/16]

संचार मंत्रालय के राज्य मंत्री तथा रेल मंत्रालय में राज्य मंत्री (श्री मनोज सिन्हा) : माननीय अध्यक्ष जी, मैं निम्नलिखित पत्र सभापटल पर रखता हूँ:-

(1) भारतीय तार अधिनियम, 1885 की धारा 7 की उपधारा (5) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) भारतीय बेतार टेलीग्राफी (वाणिज्यिक रेडियो ऑपरेटर का दक्षता प्रमाण-पत्र तथा वैश्विक सामुद्रिक डिस्ट्रेस एवं सुरक्षा प्रणाली के संचालन के लिए लाइसेंस) संशोधन नियम, 2016 जो 8 अक्टूबर, 2016 के भारत के साप्ताहिक राजपत्र में अधिसूचना संख्या सा.का.नि. 186 में प्रकाशित हुए थे।

(दो) भारतीय टेलीग्राफ राइट ऑफ वे नियम, 2016 जो 16 नवम्बर, 2016 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 1070 (अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 5857/16/16]

(2) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) टेलीकम्युनिकेशन्स कंसल्टेंट्स इंडिया लिमिटेड तथा दूरसंचार विभाग, संचार और सूचना प्रौद्योगिकी मंत्रालय के बीच वर्ष 2016-2017 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 5858/16/16]

(दो) टेलीकम्युनिकेशन्स कंसल्टेंट्स इंडिया लिमिटेड तथा टीसीआईएल बिना टॉल रोड लिमिटेड के बीच वर्ष 2016-2017 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 5859/16/16]

- (तीन) टेलीकम्युनिकेशन्स कंसल्टेंट्स इंडिया लिमिटेड तथा तमिलनाडु टेलीकम्युनिकेशन लिमिटेड के बीच वर्ष 2016-2017 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 5860/16/16]

- (चार) आईटीआई लिमिटेड तथा दूरसंचार विभाग, संचार और सूचना प्रौद्योगिकी मंत्रालय के बीच वर्ष 2016-2017 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 5861/16/16]

- (3) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) आईटीआई लिमिटेड, बंगलोर के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा ।

- (दो) आईटीआई लिमिटेड, बंगलोर का वर्ष 2015-2016 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 5862/16/16]

- (4) (एक) सेंटर फॉर डेवलपमेंट ऑफ टेलीमैटिक्स, नई दिल्ली के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति तथा लेखापरीक्षित लेखे ।

- (दो) सेंटर फॉर डेवलपमेंट ऑफ टेलीमैटिक्स, नई दिल्ली के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (5) उपर्युक्त (4) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)

[Placed in Library, See No. LT 5863/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam, On behalf of Shri Mukhtar Abbas Naqvi, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2015-2016.
- (ii) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5864/16/16]

- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2014-2015, together with Audit Report thereon.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Haj Committee of India, Mumbai for the year 2014-2015.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 5865/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Waqf Council, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Waqf Council, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5866/16/16]

- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2016-2017.

[Placed in Library, See No. LT 5867/16/16]

- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2015-2016, together with Audit Report thereon.
- (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Haj Committee of India, Mumbai for the year 2015-2016.

[Placed in Library, See No. LT 5868/16/16]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Dadra and Nagar Haveli Waqf Board, Silvassa, for the year 2015-2016.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dadra and Nagar Haveli Waqf Board, Silvassa, for the year 2015-2016.

[Placed in Library, See No. LT 5869/16/16]

... (*Interruptions*)

विदेश मंत्रालय में राज्य मंत्री (जनरल विजय कुमार सिंह) (सेवानिवृत्त) :माननीय अध्यक्ष जी, मैं निम्नलिखित पत्र सभापटल पर रखता हूँ:-

- (1) इंडिया डेवलपमेंट फाउंडेशन ऑफ ओवरसीज इंडियन्स, नई दिल्ली के वर्ष 2014-15 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षित प्रतिवेदन।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभापटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5870/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5871/16/16]

(2) A copy of the Railway Claims Tribunal (Salaries and Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.1088(E) in Gazette of India dated 24th November, 2016 under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.

[Placed in Library, See No. LT 5872/16/16]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y.S. CHOWDARY): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5873/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2015-2016, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2015-2016.

[Placed in Library, See No. LT 5874/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Animal Biotechnology, Hyderabad, for the year 2015-2016, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Animal Biotechnology, Hyderabad, for the year 2015-2016.

[Placed in Library, See No. LT 5875/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Faridabad, for the year 2015-2016, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Faridabad, for the year 2015-2016.

[Placed in Library, See No. LT 5876/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2015-2016.

[Placed in Library, See No. LT 5877/16/16]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2015-2016.

[Placed in Library, See No. LT 5878/16/16]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Agri-Food Biotechnology Institute, Mohali, for the year 2015-2016.

[Placed in Library, See No. LT 5879/16/16]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2015-2016.

[Placed in Library, See No. LT 5880/16/16]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5881/16/16]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2015-2016.

[Placed in Library, See No. LT 5882/16/16]

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2015-2016.
- (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5883/16/16]

- (b) (i) Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2015-2016.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5884/16/16]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2015-2016.

[Placed in Library, See No. LT 5885/16/16]

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science and Technology Institute, Gurgaon, for the year 2015-2016, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Translational Health Science and Technology Institute, Gurgaon, for the year 2015-2016.

[Placed in Library, See No. LT 5886/16/16]

(14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2015-2016, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2015-2016.

[Placed in Library, See No. LT 5887/16/16]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell Science and Regenerative Medicine, Bangalore, for the year 2015-2016, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell Science and Regenerative Medicine, Bangalore, for the year 2015-2016.

[Placed in Library, See No. LT 5888/16/16]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5889/16/16]

- (17) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology, for the year 2016-2017.

[Placed in Library, See No. LT 5890/16/16]

- (ii) Memorandum of Understanding between the Indian Vaccines Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology, for the year 2016-2017.

[Placed in Library, See No. LT 5891/16/16]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2015-2016.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5892/16/16]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2016-2017.

[Placed in Library, See No. LT 5893/16/16]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): Madam, I beg to lay on the Table a copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the second quarter of financial year 2016-2017 and Statement explaining deviations in meeting the obligations of the Government under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library, See No. LT 5894/16/16]

12.04 hours**LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE**

HON. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Sixth Report, presented to the House on 9th December, 2016, have recommended that leave of absence from the sittings of the House be granted to the following members for the periods mentioned against each:-

- | | | |
|----|-------------------------------|---|
| 1. | Shrimati Kamla Devi Paatle | 18.07.2016 to 02.08.2016 |
| 2. | Dr. Banshilal Mahato | 18.07.2016 to 01.08.2016 |
| 3. | Dr. A. Sampath | 20.07.2016 to 05.08.2016 |
| 4. | Shri Abhishek Banerjee | 16.11.2016 to 16.12.2016 |
| 5. | Shri Chh. Udayanraje Bhonsale | 16.11.2016 to 16.12.2016 |
| 6. | Shri Chand Nath | 17.11.2016 to 16.12.2016 |
| 7. | Shri Rama Kishore Singh | 11.05.2016; 18.07.2016 to
12.08.2016 and 16.11.2016 to
16.12.2016 |

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS: Yes.

HON. SPEAKER: Leave is granted. The members will be informed accordingly.

12.05 hours**STANDING COMMITTEE ON AGRICULTURE**
31st and 32nd Reports

श्री सत्यपाल सिंह (सम्भल) : अध्यक्ष महोदया, मैं कृषि संबंधी स्थायी समिति (16वीं लोक सभा) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :--

- (1) खाद्य प्रसंस्करण उद्योग मंत्रालय के 'अनुदानों की मांगें (2016-17)' के संबंध में 23वें प्रतिवेदन में दी गई टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 31वां प्रतिवेदन।
 - (2) कृषि और किसान कल्याण मंत्रालय (पशुपालन, डेयरी और मत्स्यपालन विभाग) के 'अनुदानों की मांगें (2016-17)' के संबंध में 24वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों / सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 32वां प्रतिवेदन।
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12.05 ½ hours

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS
15th to 17th Reports

SHRI P.K. BIJU (ALATHUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Fifteenth Report on Action Taken by the Government on the recommendations contained in the Tenth Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2015-16) on 'Functioning of Petroleum Conservation Research Association'.
 - (2) Sixteenth Report on Action Taken by the Government on the recommendations contained in the Twelfth Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2015-16) on 'Demands for Grants (2016-17) of MoPNG'.
 - (3) Seventeenth Report on Action Taken by the Government on the recommendations contained in the Thirteenth Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2015-16) on 'Functioning of Directorate General of Hydrocarbons'.
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12.05 ¾ hours

STANDING COMMITTEE ON RAILWAYS

(i) 11th and 12th Reports

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Eleventh Report on Action Taken by the Government on the recommendations of the Committee contained in their 9th Report on 'Demand for Grants 2016-17 of the Ministry of Railways'.
- (2) Twelfth Report on the subject 'Safety and Security in Indian Railways'.

(ii) Statement

SHRI SUDIP BANDYOPADHYAY : I beg to lay on the Table (Hindi and English versions) on Action Taken by Government on the recommendations contained in Chapter-I of the 8th Report of the Standing Committee on Railways (16th Lok Sabha) on Action Taken by Government on the recommendations contained in their 4th Report (16th Lok Sabha) on 'Demands for Grants (2015-16) of the Ministry of Railways'.

12.06 ½ hours**STANDING COMMITTEE ON COAL AND STEEL**
26th Report

श्री राकेश सिंह (जबलपुर) : अध्यक्ष महोदया, मैं इस्पात मंत्रालय से संबंधित अनुदानों की मांगों (2016-17) संबंधी कोयला और इस्पात संबंधी स्थायी समिति (16वीं लोक सभा) के 20वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में कोयला और इस्पात संबंधी स्थायी समिति का 26वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.07 hours**STATEMENTS BY MINISTERS**

(i) (a) Status of implementation of the recommendations contained in the 1st, 19th, 31st, 43rd, 56th, 68th and 83rd Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants, pertaining to the Ministry of Personnel, Public Grievances and Pensions*

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): I beg lay the following statements regarding:-

- (1) the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2004-05), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (2) the status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2007-08), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (3) the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Action Taken by the Government on recommendations/observations contained in the 25th Report of the Committee on Demands for Grants (2008-09), pertaining to the Ministry of Personnel, Public Grievances and Pensions.

* Laid on the Table and also placed in Library, See No. LT 5895/16/16, 5896/16/16, 5897/16/16, 5898/16/16, 5899/16/16, 5900/16/16 and 5901/16/16 respectively

- (4) the status of implementation of the recommendations contained in the 43rd Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Action Taken by the Government on recommendations/observations contained in the 38th Report of the Committee on Demands for Grants (2010-11), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
 - (5) the status of implementation of the recommendations contained in the 56th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Action Taken by the Government on recommendations/observations contained in the 51st Report of the Committee on Demands for Grants (2012-13), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
 - (6) the status of implementation of the recommendations contained in the 68th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Action Taken by the Government on recommendations/observations contained in the 60th Report of the Committee on Demands for Grants (2013-14), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
 - (7) the status of implementation of the recommendations contained in the 83rd Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Action Taken by the Government on recommendations/observations contained in the 76th Report of the Committee on Demands for Grants (2015-16), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
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(b)Status of implementation of the recommendations contained in the 196th Report of the Standing Committee on Home Affairs on Demands for Grants (2016-17), pertaining to the Ministry of Development of North Eastern Region*

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): I beg lay a statement regarding the status of implementation of the recommendations contained in the 196th Report of the Standing Committee on Home Affairs on Demands for Grants (2016-17), pertaining to the Ministry of Development of North Eastern Region.

* Laid on the Table and also placed in Library, See No. LT 5902/16/16

12.07 ½ hours**(ii) Negotiations that took place in 28th Meeting of the Parties to the Montreal Protocol in October, 2016 in Kigali, Rwanda***

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के राज्य मंत्री (श्री अनिल माधव दवे): अध्यक्ष महोदया, मैं रवांडा के किगाली में अक्टूबर, 2016 में हुए मॉड्रियल प्रोटोकॉल के पक्षकारों की 28वीं बैठक में हुए वार्तालाप के बारे में वक्तव्य सभा पटल पर रखता हूँ।

* Laid on the Table and also placed in Library, See No. LT 5903/16/16

12.08 hours**(iii) Status of implementation of the recommendations contained in the 197th Report of the Standing Committee on Home Affairs on Demands for Grants (2016-17), pertaining to the Ministry of Home Affairs***

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 197th Report of the Standing Committee on Home Affairs on Demands for Grants (2016-17), pertaining to the Ministry of Home Affairs.

* Laid on the Table and also placed in Library, See No. LT 5904/16/16

12.08 ½ hours

(iv) Status of implementation of the recommendations contained in the 280th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2016-17), pertaining to the Department of Scientific and Industrial Research (DSIR), Ministry of Science and Technology*

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y.S. CHOWDARY): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 280th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2016-17), pertaining to the Department of Scientific and Industrial Research (DSIR), Ministry of Science and Technology.

* Laid on the Table and also placed in Library, See No. LT 5905/16/16

12.09 hours

(v) Status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Information Technology on Demands for Grants (2016-17), pertaining to the Ministry of Information and Broadcasting*

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Information Technology on Demands for Grants (2016-17), pertaining to the Ministry of Information and Broadcasting.

* Laid on the Table and also placed in Library, See No. LT 5907/16/16

12.09 ½ hours

... (Interruptions)

***MOTION RE: REPORT OF JOINT COMMITTEE ON RIGHT TO FAIR
COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION,
REHABILITATION AND RESETTLEMENT (SECOND AMENDMENT)
BILL, 2015 – EXTENSION OF TIME**

श्री गणेश सिंह (सतना) : अध्यक्ष महोदया, मैं निम्नलिखित प्रस्ताव पेश करता हूँ : --

“कि यह सभा भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार (दूसरा संशोधन) विधेयक, 2015 संबंधी संयुक्त समिति द्वारा प्रतिवेदन प्रस्तुत किए जाने का समय बजट सत्र, 2017 के अंतिम दिन तक बढ़ाए।”

HON. SPEAKER: The question is:

“That this House do extend time for presentation of the Report of the Joint Committee on the Rights to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 up to the last day of the Budget Session, 2017.”

The motion was adopted.

*Memorandum giving reasons for extension of time circulated separately.

12.10 hours**CONSTITUTION (SCHEDULED CASTES AND SCHEDULED TRIBES)
ORDERS (AMENDMENT) BILL, 2016***

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): Madam, I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950 to omit Bhogta community from the list of Scheduled Castes in relation to the State of Jharkhand and the Constitution (Scheduled Tribes) Order, 1950 for inclusion of certain communities in the list of Scheduled Tribes in relation to the States of Assam, Chhattisgarh, Jharkhand, Tamil Nadu and Tripura.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950 to omit Bhogta community from the list of Scheduled Castes in relation to the State of Jharkhand and the Constitution (Scheduled Tribes) Order, 1950 for inclusion of certain communities in the list of Scheduled Tribes in relation to the States of Assam, Chhattisgarh, Jharkhand, Tamil Nadu and Tripura.”

The motion was adopted.

SHRI JUAL ORAM: I introduce the Bill... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 14.12.2016

HON. SPEAKER: Now, 'Zero Hour'.

... (Interruptions)

माननीय अध्यक्ष : सभी को बोलने का मौका दूंगी। आप सभी को बोलने का मौका दूंगी।

...(व्यवधान)

माननीय अध्यक्ष : आप लोग बैठ जाएंगे तो one by one I will allow everybody.

... (Interruptions)

माननीय अध्यक्ष : आप सभी को बोलने का मौका दे दूंगी। आप लोग बैठ जाइए।

...(व्यवधान)

माननीय अध्यक्ष : शरद जी, मैं आपको और जगदम्बिका पाल जी को बोलने का मौका दूंगी। बैठ जाइए।

...(व्यवधान)

माननीय अध्यक्ष : मैं सभी को बोलने का मौका दे रही हूँ। प्लीज, आप लोग बैठिए। ऐसा नहीं करते हैं।

...(व्यवधान)

माननीय अध्यक्ष : सभी एक साथ नहीं बोल सकते। चन्द्रूमाजरा जी, आपको भी बोलने का समय देंगे। मैं मना नहीं कर रही हूँ। अगर आप लोग चाहें तो I will allow you one by one but not like this.

...(व्यवधान)

माननीय अध्यक्ष : अगर ऐसा करेंगे तो किसी को मौका नहीं मिल पाएगा।

...(व्यवधान)

HON. SPEAKER: I am ready to allow you.

... (Interruptions)

माननीय अध्यक्ष : ऐसे बात नहीं बनती है। चन्द्रूमाजरा, आपको भी समय दूंगी।

...(व्यवधान)

माननीय अध्यक्ष : अगर सभी शोर करेंगे तो कैसे होगा।

...(व्यवधान)

माननीय अध्यक्ष : आप सभी को छोड़कर श्री भर्तृहरि महताब जी की बात सुनते हैं।

श्री भर्तृहरि महताब जी, आप बोलिए।

... (Interruptions)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam Speaker, recently the AgustaWestland deal has come to light and for which Air Marshal S. P. Tyagi has been arrested by the CBI. That is the reason why I am standing here to speak on a very important issue which concerns our defence preparedness.... *(Interruptions)* It concerns not only this Government but also the previous Government. ... *(Interruptions)*

12.12 hours

(At this stage, Shri Rajeev Satav and some other hon. Members came and stood on the floor near the Table.)

... *(Interruptions)*

SHRI BHARTRUHARI MAHTAB : My demand is, 'do not politicize this arrest'. ... *(Interruptions)* This arrest should not be politicized. ... *(Interruptions)* More than Rs. 3,600 crore deal was done and during the UPA regime the process of investigation also started. ... *(Interruptions)* The Comptroller and Auditor General submitted a Report in the Parliament in August 2013 and the Public Accounts Committee had taken cognizance of it. ... *(Interruptions)* But my request to you Madam and to the present Government is that it has come to light today by this arrest and an impression is going around as if this Government is politically victimizing the Air Marshal who has retired.... *(Interruptions)* That should not happen. ... *(Interruptions)* All steps should be taken and we should not politicize this issue. ... *(Interruptions)* This is a very grievous issue where both the Governments have slept for quite a long time. ... *(Interruptions)* The CBI took cognizance of it in 2015 but after a year or so a charge-sheet has been filed and now the arrest has taken place. ... *(Interruptions)* That is the reason why I would demand that do not politicize it. ... *(Interruptions)* It is a very serious matter and adequate steps should be taken to clear the air. ... *(Interruptions)* Thank you Madam. ... *(Interruptions)*

HON. SPEAKER: I will allow you also.

... (*Interruptions*)

माननीय अध्यक्ष : मैं आप सभी को एलाऊ करूंगी, खड़गे जी को भी एलाऊ करूंगी। आप लोग अपनी सीट पर वापस जाइए।

... (व्यवधान)

माननीय अध्यक्ष : आप लोग अपनी सीट पर वापस जाइए। मैं सभी को एलाऊ करूंगी, सबकी बात सुनेंगे। आप लोग सीट पर वापस जाइए।

Hon. Members, please go back to your seats. I will allow you also.

... (*Interruptions*)

HON. SPEAKER: Kharge ji, I will allow you.

... (*Interruptions*)

माननीय अध्यक्ष : बोल तो रही हूँ, मगर आप लोग अपनी सीट पर वापस जाइए।

... (व्यवधान)

HON. SPEAKER: If you will go back to your seats then his mike will be on.

... (*Interruptions*)

माननीय अध्यक्ष : मैं क्या करूँ फिर? कृपया आप लोग पहले अपनी सीट पर वापस जाइए।

... (व्यवधान)

HON. SPEAKER: First, go to your seats. What is it?

... (*Interruptions*)

HON. SPEAKER: I am sorry; you go to your seat.

... (*Interruptions*)

HON. SPEAKER: Everybody must be in his seat. It should not be like that.

... (*Interruptions*)

माननीय अध्यक्ष : खड़गे जी, आप बोलिए। लेकिन पहले आप लोग सीट पर वापस जाइए।

... (व्यवधान)

HON. SPEAKER: Let them go to their seats.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): ... * ... (*Interruptions*) ... *
 ... (*Interruptions*)* ... (*Interruptions*)... ... When the situation is same, why ... *
 ... (*Interruptions*) 16 तारीख से हम कोशिश कर रहे हैं कि डिबेट हो जाए। हम तैयार
 हैं।... (व्यवधान) हम चर्चा के लिए तैयार हैं।

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): माननीय अध्यक्ष जी, इन्होंने चेयर
 को ... * ... (व्यवधान)

श्री मल्लिकार्जुन खड़गे : माननीय अध्यक्ष जी, 16 तारीख से हम कोशिश कर रहे हैं। हर चर्चा के लिए हम
 तैयार हैं। ... (व्यवधान)

HON. SPEAKER: Not a single BJD Member was inside.

... (*Interruptions*)

HON. SPEAKER: Nothing will go on record.

... (*Interruptions*)* ...

HON. SPEAKER: Not a single word of Kharge *ji* will go on record.

... (*Interruptions*)* ...

माननीय अध्यक्ष : जब तक ये लोग अपनी सीट पर वापस नहीं जाएंगे, nothing will go on record.

... (*Interruptions*)* ...

HON. SPEAKER: Let them go to their seats. I will not allow. I am sorry.

... (*Interruptions*)

माननीय अध्यक्ष : देखिए, बी.जे.डी. के सभी मैम्बर्स अपनी सीट पर शांति से बैठे थे। इसलिए मैंने उनको
 एलाऊ किया है। आपको भी मैं एलाऊ करूंगी। आप बैठिए। आप भी वापस सीट पर जाइए। मैं एलाऊ कर
 रही हूँ। वे अपनी सीट पर हैं।

... (व्यवधान)

* Not recorded

12.18 hours

(At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.)

माननीय अध्यक्ष : अनन्तकुमार जी, बोलिए।

...(व्यवधान)

SHRI ANANTHKUMAR : It is a very sad day. The hon. leader of the Opposition is ...* He has no business to ...* He cannot do that. ...
(Interruptions)

Madam, it is very unfortunate. Regarding *notebandi*, we are always ready for a discussion. ... (Interruptions) They are holding up the discussion. They are coming in the well; they are walking out. Actually, when we are talking about *notebandi*, there is *note*...* from the Congress Party. ... (Interruptions) In the ...*, what is the sting operation, Madam? In the sting operation, everything has come out and it is all over the world.... (Interruptions) 'आज तक' के स्टिंग ऑपरेशन में ...* की कचहरी में बैठकर समाजवादी पार्टी, बहुजन समाजवादी पार्टी की कचहरी में बैठकर,...(व्यवधान) जो नरेन्द्र मोदी जी गरीब लोगों के लिए लेकर आए हैं, व्हाइट इकोनॉमी के लिए लेकर आए हैं, उसको खत्म करने के लिए ये साजिशें करा रहे हैं।...(व्यवधान)

माननीय अध्यक्ष : हाउस ऐसे नहीं चलता है। आप लोग वापस जाइए।

...(व्यवधान)

माननीय अध्यक्ष : जगदम्बिका पाल जी, आप बोलिए। जो बैठ जाएंगे, उनको एलाऊ करूंगी।

...(व्यवधान)

श्री जगदम्बिका पाल (डुमरियागंज): माननीय अध्यक्ष जी, मैं आपका आभारी हूँ कि आज आपने सदन चलाने के लिए खड़गे साहब को मौका दिया।...(व्यवधान) कांग्रेस पार्टी के बाद अब मौका मुझे दे रही हैं। इसका तात्पर्य है कि आप सदन चलाना चाहती हैं।...(व्यवधान) सभी सम्मानित सदस्यों को अवसर दे रही हैं लेकिन लगता है कि आज ये बेनकाब हो जाएंगे।...(व्यवधान) जो कांग्रेस पार्टी कभी आज़ादी की लड़ाई में भाग ले रही थी। आज कांग्रेस पार्टी ...* के रूप में पैसा बदलने का काम कर रही है।...(व्यवधान) आज

* Not recorded

मुख्यालय में एक अंडरग्राउंड बैंक बन गया है, ... * के रूप में काम कर रहे हों,...(व्यवधान) यह हम सब की शर्मिंदगी का विषय है।...(व्यवधान) अब वे कैसे मुंह दिखायेंगे?... (व्यवधान) आज समाजवादी पार्टी हो या बहुजन पार्टी हो, देश के चार पार्टियों के चार नेताओं ने जिस तरह से, एक ... * के रूप में ब्लैक मनी को बदलने का...(व्यवधान)

* Not recorded

12.20 hours**MATTERS UNDER RULE 377***

HON. SPEAKER: The Matters under Rule 377 shall be laid on the Table of the House. Members may personally hand over text of the matter as per practice.

... (*Interruptions*)

* Treated as Laid on the Table

**(i) Need to set up a railway terminus at Vasai
Railway Station in Maharashtra**

SHRI CHINTAMAN NAVASHA WANGA (PALGHAR): Western Railway, Konkan Railway and Eastern railway are going through my Lok Sabha Constituency. Suburban Railway from Churchgate to Dahanu Road is also going through my constituency. All long route trains going to southern India and southern India to Northern India are stopping at Vasai station. Trains going to Western India and Eastern India especially Pune side are also stopping at Vasai station. Vasai-Diva Railway line is also going through Vasai station and trains from Dahanu Road to Panvel are running through Vasai station. At Vasai station there should be railway terminus and due to stoppage of long route trains upgradation and mobilisation is also required. I, therefore, request the Government to give status of railway terminus and start work of upgradation and modernisation of Vasai Railway station on Western Railway immediately.

(ii) Need to provide timely and adequate financial help to cancer patients seeking help from Prime Minister's National Relief Fund

श्री अजय निषाद (मुजफ्फरपुर) : मैं सरकार का ध्यान प्रधानमंत्री राष्ट्रीय राहत कोष से गरीब रोगियों को दिये जाने वाले अनुदान की ओर आकृष्ट करना चाहता हूँ।

विदित हो कि प्रधानमंत्री राष्ट्रीय राहत कोष से माननीय सांसदों की अनुशंसा के आलोक में विभिन्न प्रकार के साध्य एवं असाध्य रोगों के उपचार हेतु गरीब एवं आर्थिक रूप से अक्षम रोगियों को अनुदान दिया जाता है। इन असाध्य रोगों में एक जानलेवा एवं उपचार की दृष्टि से काफी खर्चीला रोग कैंसर है जिसके उपचार में लगभग 5-6 लाख रुपये का खर्च आता है। पी.एम.एन.आर.एफ. से लगभग ढाई से तीन लाख रुपये का ही अनुदान दिया जाता है बाकी रोगियों को अपने स्तर से व्यवस्था करनी पड़ती है जो गरीब रोगियों के वश में नहीं होता है। वैसे गरीब रोगी अनुदान की स्वीकृति के बावजूद बाकी की राशि की व्यवस्था न कर पाने के कारण मौत के मुँह में चले जाते हैं। साथ ही ऐसा भी देखा जाता है कि अनुदान की स्वीकृति में काफी समय लगता है जिस कारण तेज रफ्तार से बढ़ने वाला कैंसर एवं अन्य साध्य एवं असाध्य रोग बढ़कर लाइलाज हो जाता है। ऐसी स्थिति में अनुदान की स्वीकृति औचित्यपूर्ण नहीं रह जाती है। एक बात और भी काबिलेगौर है कि माननीय सांसदों की अनुशंसा पर प्रतिमाह दो ही रोगियों को अनुदान की स्वीकृति होती है, जो नाकाफी है। बिहार जैसे पिछड़े प्रदेश में गरीब रोगियों की संख्या काफी अधिक है जिन्हें अनुदान की अति आवश्यकता है।

मैं सरकार से मांग करना चाहूंगा कि उपरोक्त बिन्दुओं पर सहानुभूतिपूर्वक विचार करते हुए कैंसर एवं अन्य असाध्य रोगों के लिए अनुदान की राशि दोगुनी की जाये। अनुदान राशि की उपलब्धता यानि स्वीकृति एक सप्ताह की निश्चित समयावधि में की जाने की व्यवस्था की जाये, साथ ही बिहार एवं अन्य पिछड़े राज्यों से आने वाले माननीय सांसदों की अनुशंसा की स्वीकृति की संख्या भी दोगुनी की जाये।

(ii) Need to undertake modernization of Vadodara railway station, Gujarat

श्रीमती रंजनबेन भट्ट (वडोदरा) : मैं आदरणीय रेल मंत्री जी से जानना चाहूंगी कि रेलवे स्टेशन री-डेवलपमेंट स्कीम के अंतर्गत, देश भर में कुल 400 रेलवे स्टेशनों का नव-विकास और नव-निर्माण होने जा रहा है। मैं रेल मंत्री जी का आभार व्यक्त करना चाहूंगी कि इन 400 रेलवे स्टेशनों की चयनित सूची में हमारा वडोदरा रेलवे स्टेशन भी शामिल है।

मेरी जानकारी के अनुसार, नजदीकी भविष्य में इस प्रोजेक्ट के लिए निविदा सार्वजनिक की जाएगी। गुजरात के सूरत रेलवे स्टेशन का नव-विकास और नव-निर्माण को जॉइंट वेंचर मॉडल प्रदान किया गया है जिसमें रेलवे मंत्रालय-राज्य सरकार और म्युनिसिल कॉरपोरेशन संयुक्त रूप से इस योजना पर अमल करेंगे।

मैं माननीय मंत्री जी से आग्रह करती हूँ कि वडोदरा रेलवे स्टेशन का नव-विकास और नव-निर्माण वडोदरा म्युनिसिपल कॉरपोरेशन रेलवे मंत्रालय द्वारा संयुक्त रूप से जॉइंट वेन्चर मॉडल के आधार पर किया जाए।

(iv) Need to promote online sale of 'Made in India' products

श्री महेश गिरी (पूर्वी दिल्ली) : पिछले कुछ वर्षों में ई-कॉमर्स पोर्टल्स ने काफी तेजी से प्रगति की है और उपभोक्ताओं को न केवल घर बैठे कम दामों पर खरीददारी करने की सुविधा दी है बल्कि आज वह इन पोर्टल्स के कारण ज्यादा सतर्क और जानकार है। हाल ही में टैक्सटाइल मंत्रालय द्वारा हैंडलूम इंडस्ट्री को ई-कॉमर्स पोर्टल्स के साथ जोड़ने का कदम काफी सराहनीय है।

इसी संदर्भ में मैं यह अनुरोध करना चाहूंगा कि टैक्नोलॉजी का फायदा पूरे तरीके से उठाकर "मेक इन इंडिया" प्रोग्राम को बल प्रदान करने के लिए यह अनिवार्य किया जाये कि इन सभी ई-कॉमर्स पोर्टल्स, वेबसाइट और मोबाइल एप पर "मेड इन इंडिया" का फिल्टर लगाएं ताकि यह पता चल सके कि कौन-सा उत्पाद भारत में निर्मित है। इससे न केवल घरेलू निर्माताओं तथा देश की अर्थव्यवस्था को बल मिलेगा बल्कि उपभोक्ता भी अधिक सटीक तरीके से खरीदारी कर सकेगा।

(v) Need to utilise the services of Non-Governmental Organisations for proper rehabilitation of homeless children in the country

डॉ. वीरेन्द्र कुमार (टीकमगढ़) : बच्चे देश का भविष्य हैं। बच्चों का भविष्य बनाने में माता-पिता, परिवार और समाज की अहम भूमिका होती है। दुर्भाग्य से कुछ बच्चे अपने परिवार एवं अपनों से अलग हो जाते हैं। परिवार में होने वाले तनाव, दुनिया की चकाचौंध का आकर्षण, मेलों, स्टेशनों एवं भीड़ में खो जाना, अपहरण होना, अनाथ होना, अधिक गरीबी के कारण मां-बाप द्वारा बाल मजदूरी में भेजा जाना, पुलिस द्वारा डाले गये छापों में पकड़े जाने वाले बच्चों को पुलिस बाल गृहों में लाकर छोड़ देती है।

देशभर में सरकारी और गैर-सरकारी बाल गृहों की संख्या 600 से अधिक है जिनमें डेढ़ लाख से अधिक बच्चे रह रहे हैं। बाल गृहों में बच्चों को पौष्टिक भोजन, कपड़े, समुचित शिक्षा, संस्कार, चिकित्सा, मनोरंजन जैसी बुनियादी सुविधाओं के साथ घर जैसा सुरक्षित माहौल मिलना चाहिए। परन्तु देखने में आता है कि कई बाल गृहों में यह अपेक्षित सुविधाएं नहीं मिलती हैं तथा बच्चों को अप्रिय स्थिति का सामना करना पड़ता है, जिससे वे अपराधिक मानसिकता, नशाखोरी एवं ड्रग्स जैसी बुरी आदतों का शिकार हो जाते हैं।

"माय होम इंडिया" नामक सामाजिक संगठन ने इस दिशा में काफी सराहनीय कार्य किया है। ऐसे खोये हुए बच्चों को उनके परिवार से मिलाने का कार्य इस संगठन ने अपने हाथ में लिया है। सिर्फ तीन वर्ष की सीमित अवधि में इस सामाजिक संगठन ने 12 जून, 2016 तक 4 राज्यों के 29 बाल गृहों में से 1030 बच्चों के जीवन में खुशियां लाने का कार्य किया है। सुनील देवधर जी द्वारा किया गया कार्य प्रशंसनीय है।

मेरा केंद्र सरकार से अनुरोध है कि पुलिस प्रशासन तथा "माय होम इंडिया" जैसी सामाजिक संस्थाओं का सहयोग लेकर बेघर बच्चों को सपनों से अपनों तक पहुंचाने की कार्य योजना बनाकर शीघ्र कार्यवाही करने का सहयोग करें।

**(vi) Need to set up a unit of Khadi and Gramodyog in
Betul district, Madhya Pradesh**

श्रीमती ज्योति धुर्वे (बैतूल) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र के जिला बैतूल में खादी ग्रामोद्योग की इकाई स्थापित किये जाने के संबंध में आकर्षित करना चाहती हूँ। बैतूल जिला जो कि शत-प्रतिशत आदिवासी एवं पिछड़ा जिला है। बैतूल जिले के सीमावर्ती छिंदवाड़ा जिले के पांडूरुणा एवं महाराष्ट्र प्रदेश के अमरावती जिले के वरूड, परतवाड़ा तहसीलों में कपास का उत्पादन एवं भंडारण किया जाता है। बैतूल जिले में रोजगार उपलब्ध नहीं होने से यहां के आदिवासी वनवासी, पिछड़ी जाति, दलित ग्रामीणों के पलायन को रोकने हेतु खादी ग्रामोद्योग इकाई की स्थापना बैतूल में किया जाना अति आवश्यक है ताकि महिलाओं, युवाओं को रोजगार के अवसर प्राप्त हो सकें।

खादी ग्रामोद्योग की इकाई बैतूल जिले में स्थापित होती है तो यहां के कृषकों को उनकी उपज का सही मूल्य मिलेगा। साथ ही रोजगार के अवसर प्राप्त होंगे एवं पलायन रुकेगा। आपसे अनुरोध है कि आदिवासी वनवासी पिछड़ा जिला बैतूल में खादी ग्रामोद्योग की इकाई स्थापित की जाये।

**(vii) Need to open adequate number of Bank branches in Palamu
Parliamentary Constituency, Jharkhand**

श्री विष्णु दयाल राम (पलामू) : भारतीय रिजर्व बैंक एवं भारत सरकार का यह दिशा-निर्देश है कि जिन क्षेत्रों की आबादी 5000 से ज्यादा है वहां पर किसी न किसी बैंक की शाखाएं खोली जानी चाहिए ताकि उस क्षेत्र के लोगों को व्यवसायिक कार्य एवं अन्य वित्तीय कार्यों या लेन-देन में किसी प्रकार की कोई कठिनाई न हो।

मैं अपने संसदीय क्षेत्र में निम्न प्रखंडों और स्थानों पर बैंक की शाखाओं को खोलने हेतु बार-बार पत्र लिख रहा हूँ। मेरे संसदीय क्षेत्र के अंतर्गत पलामू जिले के रामगढ़ प्रखंड में तो एक भी बैंक की शाखा नहीं है तथा पांडू में मात्र एक बैंक की शाखा प्रखंड मुख्यालय पर उपलब्ध है। गढ़वा जिले के केतार, बड्गढ़, भंडरिया, डंडा, पनकी, पाटन एवं पदवा प्रखंडों में मात्र एक-एक बैंक शाखा है। बैंक की इन शाखाओं पर कार्य का बोझ अधिक होने से बैंकिंग कार्यों में जनता को भारी कठिनाइयों का सामना करना पड़ रहा है।

मैं सरकार और माननीय वित्त मंत्री जी का ध्यान अपने क्षेत्र में बैंक शाखाओं की अनुपलब्धता की तरफ आकृष्ट करना चाहता हूँ तथा इसके निदान हेतु जल्द ही कोई कारगर कदम उठाने का सादर अनुरोध करता हूँ।

**(viii) Need to extend Shram Shakti Express (Train No. 12451/12452)
upto Jhansi, Uttar Pradesh**

श्री भानु प्रताप सिंह वर्मा (जालौन) : मेरा संसदीय क्षेत्र जालौन-गरौठा-भोगनीपुर, कानपुर-झांसी रेलमार्ग के मध्य आता है, जहां की जनसंख्या लगभग 22 लाख है, मेरे क्षेत्र के निवासियों के लिए दिल्ली से जोड़ने वाली कोई भी सीधी ट्रेन नहीं है। गाड़ी संख्या 12451 तथा 12452 श्रमशक्ति एक्सप्रेस कानपुर से नई दिल्ली के मध्य चलती है जिसमें 12451 कानपुर में रात्रि 11.45 पर चलकर सुबह 06.35 पर दिल्ली पहुंचती है तथा 12452 नई दिल्ली से 23.55 पर चलकर 06.30 तक कानपुर पहुंचती है। जहां यह गाड़ी कानपुर में 17 घंटे खड़ी रहती है। यदि इस गाड़ी को कानपुर से बढ़ाकर पुखरायां, कालपी, उरई, एट, मौठ, चिरगांव से होते हुए झांसी तक बढ़ा दिया जाये तो मात्र तीन घंटे में झांसी पहुंचेगी। वहां से इसे रात्रि में 8 बजे चलाकर कानपुर होते हुए सुबह दिल्ली पहुंचाया जा सकता है। इससे विभाग को अधिक राजस्व का लाभ होगा। अतः मेरी रेलमंत्री से मांग है कि उक्त गाड़ी को कानपुर से झांसी तक बढ़ाने का कष्ट करें।

(ix) Need to investigate fake call centre issue in Mumbai

DR. KIRIT SOMAIYA (MUMBAI NORTH EAST): There is a need to take action against Meera Road, Bhayander area call centres scam in Mumbai. The employee of these call centres posing themselves as IRS officer used to threaten the US citizens to instantly settle the tax default by making payment to them. This is a well planned organized gang's activities to dupe US citizens. Statements of employees and people working in the surroundings have been with local police, chargesheet has been issued. The matter is very serious. The reputation of our country and that of IRS officers is maligned. The Ministry of Home Affairs should order investigation and take strict action against the persons behind this scam.

**(x) Need to strengthen Railway Over Bridges constructed in Khalilabad in
Sant Kabir Nagar district and Gauri Bazar in Deoria
district in Uttar Pradesh**

श्री शरद त्रिपाठी (संत कबीर नगर) : खलीलाबाद में मोखलिशपुर क्रॉसिंग और देवरिया जनपद में गौरी बाजार में रेलवे ओवर ब्रिज का निर्माण रेलवे और उत्तर प्रदेश सरकार के साझा निवेश से उत्तर प्रदेश सेतु निगम द्वारा अभी लगभग एक वर्ष पूर्व किया गया है। जिसमें सुपर स्ट्रक्चर में कम्पोजिट स्टील गार्डर लगाया गया है। वे सारे गार्डर लगाने के समय से ही बीच में बेंड हो गए हैं, जिससे आर.ओ.बी. की गुणवत्ता भार समवहन क्षमता और आयु पर असर पड़ेगा। ये दोनों पुल गोरखपुर के मुख्य परियोजना प्रबंधक के अधीन आते हैं। उसमें आवंटित धन के उपयोग की जाँच करवाई जाए, जिससे सावित्री नदी जैसी घटनाएं दोहराई जाने से रोकी जा सकें।

(xi) Need to set up an All India Institute in Kanpur, Uttar Pradesh for treatment of persons having speech and hearing problems

श्री देवेन्द्र सिंह भोले (अकबरपुर) : मैं सरकार का ध्यान देश एवं प्रदेश के लिए दिव्यांगजनों के लिए अत्यंत महत्वपूर्ण ऑल इण्डिया इंस्टीट्यूट ऑफ स्पीच एण्ड हियरिंग की स्थापना की ओर आकृष्ट कराना चाहता हूँ।

मूक बाधियों एवं दिव्यांगजनों के इलाज की कोई उचित व्यवस्था प्रदेश एवं देश में नहीं है, जिसके कारण न जाने कितने दिव्यांग आज भी अपनी दिव्यांगता को कोसते एवं लाचारी के कारण बेहतर ज़िंदगी को तरसते हैं। प्रदेश में दिव्यांगजनों की ऐसी दशा को देखते हुए मैंने माननीय मंत्री जी से ऑल इण्डिया इंस्टीट्यूट ऑफ स्पीच एण्ड हियरिंग की स्थापना कराए जाने हेतु आग्रह किया था। मेरे आग्रह के पूर्व उक्त विषयक स्वास्थ्य एवं परिवार कल्याण विभाग, निर्माण भवन, नई दिल्ली द्वारा जनपद कानपुर नगर में 12वीं पंचवर्षीय योजना के अंतर्गत ऑल इण्डिया इंस्टीट्यूट ऑफ स्पीच एण्ड हियरिंग की स्थापना हेतु 20 एकड़ निःशुल्क भूमि की मांग की थी। जिस पर मुख्य विकास अधिकारी, कानपुर नगर ने अपने कई पत्रों के माध्यम से जिला प्रशासन को उक्त सेंटर हेतु भूमि आवंटित कराए जाने की माँग की थी, जिस पर अपर जिलाधिकारी द्वारा ग्राम सूरार में 20 एकड़ भूमि निःशुल्क उपलब्ध कराए जाने की संस्तुति प्रदान की गई थी। जिलाधिकारी, कानपुर नगर ने उक्त के संबंध में प्रमुख सचिव, चिकित्सा शिक्षा, उत्तर प्रदेश शासन, लखनऊ को अवगत कराया, किंतु उक्त प्रकरण में प्रदेश सरकार द्वारा कोई कार्यवाही न होने के कारण सचिव, स्वास्थ्य एवं परिवार कल्याण मंत्रालय ने पुनः जिलाधिकारी, कानपुर नगर ने अपने पत्र के माध्यम से अनुसचिव, चिकित्सा शिक्षा, उत्तर प्रदेश, लखनऊ से अनुरोध किया है। किंतु तीन माह बाद भी प्रकरण जस का तस है। कुपोषण एवं अन्य परिस्थितियों के कारण उत्तर प्रदेश के मूक बाधियों की भारी संख्या को देखते हुए केंद्र की स्थापना की महती आवश्यकता है।

अतः निवेदन है कि केंद्र सरकार एवं प्रदेश सरकार को उक्त संस्थान की स्थापना कराए जाने की कार्यवाही हेतु आवश्यक निर्देश निर्गत करने की कृपा करें, जिससे जनहित में मूक बाधियों एवं दिव्यांग जनों को राहत मिल सके।

(xii) Need to formulate a new traffic policy to reduce incidents of increasing road accidents in the country

श्रीमती जयश्रीबेन पटेल (मेहसाणा) : सड़क हादसों के चलते भारत को हर साल करीब 3,985 अरब रुपये (38 लाख डालर) यानी कि जी.डी.पी. का 3 प्रतिशत नुकसान उठाना पड़ता है। आज सड़क हादसों (दुर्घटनाओं) से नुकसान के मामलों में भारत केवल जापान से पीछे है तथा जी.डी.पी. के मामले में केवल ईरान से पीछे है जिसे जी.डी.पी. का 6 प्रतिशत नुकसान झेलना पड़ता है। ट्रांसपोर्ट पॉलिसी डेवलपमेंट के प्रमुख पीटर ओ नील के मुताबिक एशिया प्रशांत क्षेत्र में हर 40 सेकेंड में एक व्यक्ति की सड़क हादसे में मौत हो जाती है। मतलब हर हफ्ते इसमें 15 हजार लोग मरते हैं। जिसमें दुपहिया वाहनों की संख्या अधिक है। इन हादसों से बचने के लिए हमें सड़क सुरक्षा के साथ-साथ सुरक्षित सड़कों, सुरक्षित वाहनों तथा तुरंत मदद देने वाले बेहतर क्रैश रेस्पोंडिंग सिस्टम की जरूरत है।

अतः मेरी सरकार से मांग है कि भारत में बढ़ते इन सड़क हादसों को और लोगों की मृत्यु को रोकने के लिए कोई नई ट्रैफिक नीति, नियम बनाए जाए और उन्हें सख्ती के साथ लागू किया जाए।

(xiii) Need to establish a branch of RBI at Kozhikode in Kerala

SHRI M.K. RAGHAVAN (KOZHIKODE): The demonetization has brought into focus many other associated issues which has put the general public under much hardship in Kerala. Most of the Banks and ATMs in the 6 districts of North Kerala, popularly known as Malabar region, have been put to much difficulty in disbursement of currency notes due to non availability of currency notes with banks.

This is attributed mainly because the Reserve Bank of India is unable to reach to these banks with refills. At present the Malabar region is catered by the RBI at Kochi which is hard pressed to meet its commitment to the Central Kerala.

Therefore, under the given circumstances, opening of a RBI branch at Kozhikode would be the most suitable option which apart from currency handling can also look after the other needs of the Malabar region of the State.

(xiv) Need to provide financial support to rubber growers in the country

SHRI ANTO ANTONY (PATHANAMTHITTA): This is to request the Government to kindly allocate atleast 20 percent of the tax collected from the rubber sector for supporting the rubber growers in the country. The Government collects an amount of Rs. 15000 crore from income tax, corporate tax, and import duty. Moreover, the Government has already collected more than Rs. 1000 crore as rubber cess. At the same time rubber growers in the country are under acute finance crisis due to the continuous fall in the prices of natural rubber. If the Government could earmark 20 percent of amount generated through various taxes and cess from the rubber sector for the support of rubber growers in the country it will be a great relief for them in this difficult period. Therefore, I request the Government to kindly help the rubber growers in the country.

**(xv) Need to start work on Joynagare to Kultali Railway Line
Project in West Bengal**

SHRIMATI PRATIMA MONDAL (JAYANAGAR): I would like to inform that under my Jayanagar Parliamentary Constituency, West Bengal, Kultali block is commonly known as backward area. Here minority Scheduled Castes and Scheduled Tribes population are noticeably high. A major portion of Kultali Block falls under Sunderban. Since after 70 years of Independence, people of Kultali Block are deprived to get the railway facility. A new railway project from Joynagare to Kultali is a long pending issue and which has become an urgent necessity of this area.

I would like to request to the Hon'ble Railway Minister to take initiative to look into the matter and your positive action is highly solicited.

(xvi) Need to check cross-border terrorist activities

SHRI BAIJAYANT JAY PANDA (KENDRAPARA): The Uri incident has once again raised the issue of terrorism and it is imperative for us to discuss the challenges terrorism poses to our national security. India has long been a victim of cross-border terrorism, and recent developments in operations of terrorist organizations, especially ISIS, is a source of considerable concern. ISIS has reportedly successfully recruited Indians to join their armed struggle and is trying to establish a base in India. The data pertaining to arrests, detainment and counseling for ISIS links reveals that 70% of Indians arrested herein belong to middle and upper-middle classes. Reports of ISIS carrying out its operations with Bangladeshi insurgent groups pose a grave threat to the security of North Eastern states. Therefore, there is an urgent need to discuss these issues and address them on a priority basis to ensure that menace of cross-border terrorism does not aggravate any further.

(xvii) Need to permit sale of snacks, bottled drinking water, cold drinks and eatables at fruit/juice stalls at railway stations in the country

श्री श्रीरंग आप्पा बारणे (मावल) : जैसा कि आप जानते हैं कि रेलवे ने देश के सभी रेलवे स्टेशनों पर फ्रेश फलों/ जूस के विक्रेताओं को स्टॉल आवंटित किए हैं, लेकिन सर्दी के मौसम में इनकी बिक्री में कमी होने के कारण विक्रेताओं की आमदनी काफी कम हो गई है, जिसके कारण इन्हें अपने परिवार के भरण-पोषण में काफी दिक्कत हो रही है। इसके बारे में पूर्व में कई बार सांसदों एवं विक्रेताओं द्वारा सरकार को अवगत कराया गया है। सरकार द्वारा इसका अभी तक कोई संज्ञान नहीं लिया गया है। लेकिन यह देखने में आया है कि कई फल/जूस विक्रेताओं को फल/जूस के साथ-साथ ट्रेटरा पैक, पानी, शीत पेय, नमकीन, चिप्स आदि बेचने की अनुमति दी है।

अतः मेरा सरकार से अनुरोध है कि देश के सभी रेलवे स्टेशनों पर, खासकर उत्तर रेलवे के स्टेशनों पर फल/जूस विक्रेताओं को अपने स्टॉल पर चिप्स, पानी, नमकीन, शीत पेय सहित अन्य चीजें बेचने की अनुमति दें जिससे ये विक्रेता अपने परिवार की अच्छी तरह से देखभाल कर सकें।

**(xviii) Need to set up a railway zone in Vishakhapatnam
in Andhra Pradesh**

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): Under the Andhra Pradesh Reorganisation Act, 2014 the Government of India had assured the people of Andhra Pradesh a new railway zone comprising three divisions, viz., Guntur, Guntakal and Viayawada, with its headquarters at Visakhapatnam. Under the current arrangement, these areas fall under the Waltair Division of the East Coast Railways and contribute about 50% of the revenue of the Waltair division.

Visakhapatnam is one of the fastest growing cities today and hosts several reputed organisations like Eastern Naval Command, NSTL, BHEL, BARC, HPCL Refinery, Hinduja Power Project etc. The Visakhapatnam Port is the second largest port in the country in terms of cargo-handling. The steel plant at Visakhapatnam, a Navratna PSU, is the second-largest state-owned steel producing unit in the country. Moreover, there is also an upcoming IIM in Visakhapatnam, which foresees a definite rise in passenger traffic to Visakhapatnam. Apart from all this, the historical, cultural and tourism-related significance of Visakhapatnam cannot be overstated.

In the background of the bifurcation of Andhra Pradesh, formation of a new railway zone for us has become crucial because the headquarters of the South Central Railway is at Secunderabad which is now in the State of Telangana. The connectivity that the new zone will provide to less-developed regions of Andhra Pradesh will boost overall growth of the state, and help bridge any loss suffered by us due to the hasty bifurcation.

Taking cognizance of all these issues, along with the full co-operation of the State Government, I hereby request the Government to make the necessary announcements and arrangements regarding the same at the earliest.

(xix) Need to pass the Women's Reservation Bill

SHRI B. VINOD KUMAR (KARIMNAGAR): On September 12 this year, the 108th Constitution Amendment Bill, popularly known as the Women's Reservation Bill, completed 20 years of being in existence — while managing to get the Bill passed by the Rajya Sabha, so far. It seeks to reserve one-third of all seats for women in the Lok Sabha and the state legislative assemblies. The historic legislation stands for equal opportunities for women and would be instrumental in voicing concerns and problems of millions of Indian women in Parliament. While the passing of the Bill in the Rajya Sabha in 2010 was a cause for much jubilation, till date the Lok Sabha has not voted on the Bill. The bill lapsed after the dissolution of the 15th Lok Sabha in 2014.

I, therefore, appeal to the Government of India to introduce this progressive legislation and take the cause of women empowerment to its logical and righteous conclusion.

(xx) Need to provide lights in all the helipads of Lakshadweep

MOHAMMED FAIZAL (LAKSHADWEEP): Lakshadweep group of islands are situated in the Arabian Sea off coast of Kerala at a distance varying from 220 km to 440 km. As the Government is aware that Pawan Hans helicopters is rendering service for Lakshadweep Administration especially for medical emergency from various island to Kochi. The medical evacuations are now being carried out during day time only. It becomes critical if any hospital community health centre or primary health center reports medical emergency after 4 pm of the day. The patients have to wait till next day morning for the evacuation. It is very embarrassing situation in Lakshadweep due to the lack of night landing facility. People of Lakshadweep are witnessed to several unpleasant incidents.

The prime concern of the Government should be to provide basic infrastructure to people. To tide over this situation, Lakshadweep does not require huge investment but to provide proper lightings in all helipads which will enable the helicopters to land and take off during night. Those are basic requirements of the people till they have adequate facility of medical services in Lakshadweep. Therefore, necessary direction may kindly be given to the concerned to provide adequate lightings at all helipads of inhabited islands of Lakshadweep to safeguard human lives at the time of need.

(xxi) Need to improve healthcare facilities under National Health Mission in Pratapgarh Parliamentary Constituency, Uttar Pradesh

कुँवर हरिवंश सिंह (प्रतापगढ़) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र प्रतापगढ़ (उ.प्र.) में खराब चिकित्सा व्यवस्था की तरफ आकर्षित करना चाहता हूँ। जिला अस्पताल में रेडियोलॉजिस्ट सहित चिकित्सकों व पैरामेडिकल स्टाफ की बेहद कमी है। ग्रामीण क्षेत्रों के सामुदायिक स्वास्थ्य केंद्रों पर भी चिकित्सक व स्टाफ की बेहद कमी है जबकि उत्तर प्रदेश में सर्वाधिक अपराधिक घटनाओं वाले जनपद में मरीजों को तुरंत इलाहाबाद और लखनऊ रेफर कर दिया जाता है।

जिला सतर्कता निगरानी समिति की बैठक में यह भी स्पष्ट हुआ कि 50 प्रतिशत चिकित्सक इलाहाबाद और लखनऊ रहकर केवल वेतन प्राप्त करने मुख्यालय पर आते हैं। केंद्र सरकार द्वारा जिला स्वास्थ्य निगरानी सतर्कता समिति की बैठक में मुख्य चिकित्सा अधिकारी, प्रमुख अधिकारी नदारद रहे। केंद्र सरकार द्वारा संचालित योजनाओं का क्रियान्वयन भी बैठक में स्पष्ट नहीं किया गया।

जिले में नवीन भवन निर्माण में 75 लाख के उपकरण खरीद का मामला भी संज्ञान में लाया गया कि व्यय विवरण संदिग्ध प्रतीत हो रहा है। ऐसे ही नवनिर्मित सामुदायिक केन्द्रों, ट्रामा सेंटर्स का मुझे बिना जानकारी दिए ही भूमि-पूजन कार्यवाही स्थानीय अधिकारियों द्वारा करवा दी गई। यह भी चिंताजनक है।

अतः मेरा माननीय मंत्री जी से अनुरोध है कि राष्ट्रीय स्वास्थ्य मिशन की खराब स्थिति की जांच कराते हुए जिले में रेडियोलॉजिस्ट, चिकित्सकों व पैरामेडिकल स्टाफ की तैनाती कराये एवं अस्पताल में Thumb impression attendance machine (Biometrics) लगाई जाये एवं बेहतर चिकित्सा प्रबंधन हेतु आवश्यक कदम उठाए जाएं।

HON. SPEAKER: The House stands adjourned to meet again on Thursday, the 15th December, 2016 at 11.a.m.

12.21 hours

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, December 15, 2016/Agrahayana 24, 1938 (Saka).*
